

GOVERNMENT OF JAMMU AND KASHMIR  
DEPARTMENT OF LAW, JUSTICE AND PARLIAMENTARY AFFAIRS  
Civil Secretariat  
Srinagar/Jammu

Notification

Jammu, the 27<sup>th</sup> December, 2019

s.o.54 . - In exercise of the powers conferred by sub-section (1) of section 20 of the Code of Criminal Procedure, 1973, the Government hereby appoint Dr. Amir Hussain (KAS) Assistant Commissioner (Rev) Kishtwar to be the Executive Magistrate, who shall exercise all the powers of an Executive Magistrate within his territorial jurisdiction of District Kishtwar.

The Government further in exercise of the powers conferred by sub-section (2) of section 20 of the said code appoints the aforesaid Executive Magistrate as Additional District Magistrate within his territorial jurisdiction of District Kishtwar who shall have all the powers of District Magistrate under the said code.

By Order of the Government.

Sd/-

(Achal Sethi)

Secretary to Government,  
Department of Law, Justice and Parliamentary Affairs  
Dated :- 27 - 12 - 2019

No. LD(P)2019/Misc-I/Kishtwar

Copy to the :-

1. Secretary to Government, Revenue Department.
2. Divisional Commissioner, Jammu.
3. District Magistrate, Kishtwar. This is with reference to his letter No. 1845-46/DM/K dated 19-12-2019
4. General Manager, Government Press, Jammu for publication in an extra ordinary issue of the Government Gazette.
5. SO section, Department of Law, Justice and Parliamentary Affairs. (W.7.S.C)

(Waseem Ahmad Lone)

Assistant Legal Remembrancer,  
Department of Law, Justice & Parliamentary Affairs.